## **COURT-II**

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## Appeal No. 155 of 2014

Dated : 14<sup>th</sup> December, 2017

# Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

Southern Electricity Supply Co. of Odisha Ltd. Vs. Odisha Electricity Regulatory Commission & Ors.			Appellant(s) Respondent(s)
Counsel for the Respondent(s)	:	Mr. Rutwik Panda Mr. Anshu Malik for R.1	
		Mr. Dai Kumar Mahta	

Mr. Raj Kumar Mehta Ms. Himanshi Andley for R.2

### <u>ORDER</u>

Learned counsel, Mr. Hasan Murtaza, appearing for the Appellant, submitted that the Appellant wants to engage services of another counsel. Therefore, he submitted that some reasonable time may kindly be granted to Appellant to enable them to engage another counsel for redressing their grievances. Further, the learned counsel appearing for the Appellant submitted that he will undertake to issue No Objection Certification for engaging services of another counsel as requested by the Appellant.

Submissions made by learned counsel appearing for the Appellant, as stated above, placed on record.

List this matter on <u>12.01.2018</u> as requested by the learned counsel appearing for the Appellant.

(S.D. Dubey) Technical Member Pr/js (Justice N.K. Patil) Judicial Member